

**Shiv Gopal Mishra,
Registrar General,
High Court of
Judicature
at Patna.**



**शिव गोपाल मिश्र,
महानिबंधक,
पटना उच्च न्यायालय,
पटना।**

Letter No 55638 / File No. XXIX(PF)-63-2016/ A.D.(Apptt.)

Dated, Patna the 20th June, 2026

To,

**The Additional Chief Secretary to the Govt. of Bihar,
General Administration Department, Patna.**

**Sub : Regarding appointment of Counsellors in the Family Courts of Bihar as per
Family Court Act.**

Sir,

With reference to the subject noted above, I am directed to say that upon considering the agenda relating to appointment of Counsellors as per Family Court Act, the Hon'ble Court considered the matter of appointment of Counsellors in the Family Courts. After serious deliberations, the Court expressed deep anguish over the non-appointment of counsellors in any District of Bihar despite Judicial Order of the Hon'ble Court passed in order dated 24.06.2025 in Cr. Revision No. 771 of 2024.

Accordingly, a letter as well as reminder letter was earlier sent to the Secretary, Social Welfare Department, Govt. of Bihar, Patna for compliance of the matter abovesaid vide letter no. 31139 dated 07.04.2026 and letter no. 37035 dated 23.04.2026. In response thereof a letter no. 2304 dated 13.05.2026 has been received from the aforesaid department stating therein that the process of appointment of counsellors does not come exclusively in the domain of the Social Welfare Department, Patna.

I, therefore request you to take immediate steps for appointment of Counsellors in the Family Courts of Bihar after coordinating with the Department (s) at the earliest.

Encl:- As Above

Yours faithfully

Registrar General